BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH AT NEW DELHI

ORIGINAL APPLICATION NO. 71 OF 2026

IN THE MATTER OF:-

GUNDUTT SHARMA .... PETITIONER

VERSUS

STATE OF U.P& ORS. .... RESPONDENTS

INDEX

SR. NO.	PARTICULARS	PAGES
1.	Response/Affidavit on behalf of Respondent No.5 U.P. Pollution Control Board.	1 – 4
2.	**ANNEXURE R-1** True copy of the inspection report dated 17.03.2026	5-9
3.	**ANNEXURE R-2** Inspection report date 23.02.2026	10-11
4.	**ANNEXURE R-13** Copy of the letter dated	12
5.	Vakalatnama	13

NEW DELHI
DATED: 08.04.2026

(PRADEEP MISRA & DALEEP DHYANI)
Counsel for the U.P. Pollution Control Board,
138 New Lawyers' Chamber,
Supreme Court of India
New Delhi – 110001
(M): 9810252518
Email ID: pradeepmisra@yahoo.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 71 OF 2026

IN THE MATTER OF:

GUNDUTT SHARMA **.....APPLICANT**

VERSUS

STATE OF UTTAR PRADESH & ORS. **.....RESPONDENTS**

RESPONSE ON BEHALF OF UTTAR PRADESH POLLUTION CONTROL BOARD, RESPONDENT NO. 5

I, Rajendra Prasad, S/o. late Shri Vishnu Ram, aged about 58 years, Regional Officer, Uttar Pradesh Pollution Control Board, Meerut, U.P. at present at New Delhi do hereby solemnly affirm and declare as under:

1. That I in the abovenoted capacity, am well conversant with the facts and records of the present case and being authorized by U.P. Pollution Control Board, hence am competent to swear this affidavit.

2. That the abovenoted Original Application has been registered on the basis of letter petition sent by the Applicant which came up for hearing on 06.02.2026 when this Hon'ble Tribunal has issued notice to No. 1. State of Uttar Pradesh through Principal Secretary, Environment, Forest and

Climate change, Government of U.P., 2. District Magistrate, Baghpat, 3. Chief Development Officer, Baghpat, 4. Gram Panchayat, Rasulpur Dhaudi through Gram Pradhan and 5. Uttar Pradesh Pollution Control, Board (UPPCB) through Member Secretary and called for the response.

3. That in compliance of the said order present response is being filed.

4. That the U.P. Pollution Control Board has inspected the village Rasoolpur, Dhokadi, Block Jani, District Meerut on 23.02.2026 and 17.03.2026. It has been found that from the abadi of the said village the sewage which is generated, is discharged through a pucca drain constructed by the Gram Panchayat for some distance and thereafter it is flowing through kachcha drain in the North-West direction outside the village. After about 700 meters it is stagnating in the agricultural field and it is possible that during the rainy reason it may go to Hindon river which is 600 meters.

5. That there is no facility of treatment of this domestic waste in the village. There are some dairies in the village and its sewage is also discharge in the said drain.

6. That in the South-West of Mantor road, at a distance of about 950 to 1000 meters storm water drain is flowing which after crossing Mantor road, meets river Hindon after about 150 meters.

7. That the sample of the effluent has been collected by the Regional Office and on analysis the pollutants have been found as SS-2124 mg/l, BOD-524 mg/l, COD-1432 mg/l, Total Coliform-270000 MPN/100ml, Fecal Coliform-170000 MPN/100 ml which is not as per the norms.

8. That there is no provision for treatment of domestic waste discharged from the village. True copy of inspection report dated 28.03.2026 in respect of inspection done on 17.03.2026 is being enclosed herewith and marked as **Annexure-1**.

9. That the photographs taken during inspection on 23.02.2026 are enclosed as **Annexure-2**.

A copy of letter dated 11.03.2026 issued by the U.P. Pollution Control Board to Block Development Officer, Block Jani, District Meerut is being enclosed herewith and marked as **Annexure-3**.

10. That it is very humbly submitted that in the present case response on behalf of District Magistrate, Meerut and Chief Development Officer, Meerut is necessary as his village is in District Meerut and not in Baghpat.

The above facts are being placed for kind consideration of this Hon'ble Tribunal.

DEPONENT

NOTARY
GOVT. OF INDIA

VERIFICATION:

Verified at Lucknow on this the 7th day of April, 2026 that the contents of above affidavit are true and correct to my knowledge based on records and information received and believed to be true, no part of it is false and nothing material has been concealed therefrom.

DEPONENT

ATTESTED NOTARY
N. K. GIRI 7/4/26
Advocate, Meerut
Reg. No.-3222/05

NOTARY
GOVT. OF INDIA
N. K. GIRI
Reg. No. 3222/05

Annexure-1

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0— 71/2026 गुणदत्त शर्मा बनाम स्टेट ऑफ यू0पी0 व अन्य में पारित आदेश दिनांक— 06.02.2026 के अनुपालन सम्बन्धी किये गये निरीक्षण आख्या।

मा0 राष्ट्रीय हरित अधिकरण में आवेदक श्री गुणदत्त शर्मा पुत्र श्याम सिंह शर्मा, निवासी— ग्राम— डोलचा, जिला— बागपत द्वारा दिये गये प्रार्थना पत्र के क्रम में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0— 71/2026 गुणदत्त शर्मा बनाम स्टेट ऑफ यू0पी0 व अन्य में पारित आदेश दिनांक— 06.02.2026 के अनुपालन में शिकायती पत्र में उल्लेखित स्थल ग्राम— रसूलपुर धोलड़ी, ब्लॉक— जानी, जिला— मेरठ का निरीक्षण अधोहस्ताक्षरी द्वारा दिनांक— 23.02.2026 एवं 17.03.2026 को किया गया। निरीक्षण के समय मौके पर वादी श्री गुणदत्त शर्मा (मो0 नं0— 9760202183) उपस्थित थे। निरीक्षण आख्या निम्नवत् है—

1. वादी श्री गुणदत्त शर्मा ग्राम— डोलचा, जिला— बागपत के निवासी है एवं उनके पत्र में उल्लेखित स्थल ग्राम— रसूलपुर धौलडी, ब्लॉक— जानी, जनपद— मेरठ (अक्षांश— 28.92936 एवं देशांतर— 77.466573) जनपद— मेरठ की सीमा में स्थित कृषि क्षेत्र है। उक्त दोनों गाँव के बीच से हिण्डन नदी प्रवाहित होती है।
2. ग्राम— रसूलपुर धौलडी, ब्लॉक— जानी, जनपद— मेरठ नामक गाँव की आबादी क्षेत्र में स्थित डेयरी (पशुपालन चट्टे) से जनित उत्प्रवाह एवं आबादी क्षेत्र से निकलने वाला सीवेज उत्प्रवाह ग्राम पंचायत द्वारा निर्मित पक्की एवं कच्ची नाली के माध्यम से गाँव के बाहर उत्तर—पश्चिम दिशा में लगभग— 700 मीटर की दूरी पर कृषि क्षेत्र में पहुँचकर जमीन पर भरता हुआ पाया गया। मानसून सीजन में उत्प्रवाह बारिश के साथ लगभग 600 मी0 की दूरी पर प्रवाहित हिण्डन नदी में मिलना सम्भावित है।
3. निरीक्षण स्थल पर मतौर मार्ग के दोनों तरफ जल उत्प्रवाह का भराव पाया गया। निरीक्षण स्थल मतौर मार्ग दक्षिण—पश्चिम करीब 950—1000 मीटर पर एक बरसाती नाला प्रवाहित होता है, जिसमें शिकायत द्वारा उक्त प्रवाह को सड़क के मतौर मार्ग के किनारे नाली बनाकर बरसाती नाले में निस्तारित किए जाने की सलाह दी गई है। बरसाती नाला मतौर मार्ग को क्रास करने के उपरान्त लगभग 150 मीटर के बाद हिण्डन नदी में मिलता है।
4. निरीक्षण के समय नाली के माध्यम से बहते हुए उत्प्रवाह का नमूना एकत्र कर विश्लेषण हेतु क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मेरठ की प्रयोगशाला में जमा किया गया। विश्लेषण आख्यानुसार उत्प्रवाह जल प्रदूषणकारी प्रचालकों SS- 2124 mg/l, BOD- 524 mg/l, COD- 1432 mg/l, Total Coliform- 270000 MPN/100 ml, Fecal Coliform- 170000 MPN/100 ml पायी गयी, जो कि मानकों के अनुरूप नहीं है। विश्लेषण आख्या संलग्न है।
5. गाँव से निस्तारित उक्त उत्प्रवाह के शोधन हेतु कोई व्यवस्था उपलब्ध नहीं पायी गयी।
6. शिकायतकर्ता द्वारा अवगत कराया गया कि गाँव से निकलने वाले प्रवाह से फसलें नष्ट हो रही हैं। उक्त के निवारण हेतु शिकायत मा0 अधिकरण में प्रेषित की गयी है।

कृ0प0उ0

NOTARY ... OF INDIA

7. ग्राम– रसूलपुर धौलडी, ब्लॉक– जानी, जनपद– मेरठ में स्थित डेयरी (पशुपालन चट्टे) से जनित उत्प्रवाह एवं आबादी क्षेत्र से निकलने वाले अशोधित उत्प्रवाह के शोधन की व्यवस्था किये जाने तथा उत्प्रवाह को कृषि क्षेत्र/जमीन पर भरे जाने से रोके जाने से ब्लॉक डेवलपमेंट ऑफिसर (बी0डी0ओ0), जानी, जनपद–मेरठ को पत्र प्रेषित किया गया है।

निरीक्षण आख्या आपके अवलोकनार्थ सादर प्रस्तुत है।

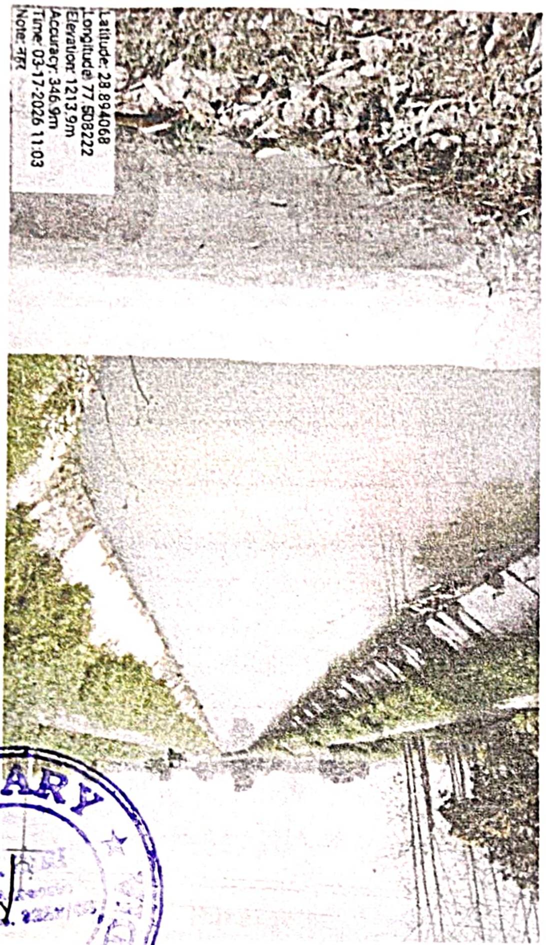
28/3/26

(योगेश कुमार मिश्र)
सहायक पर्यावरण अभियंता

क्षेत्रीय अधिकारी

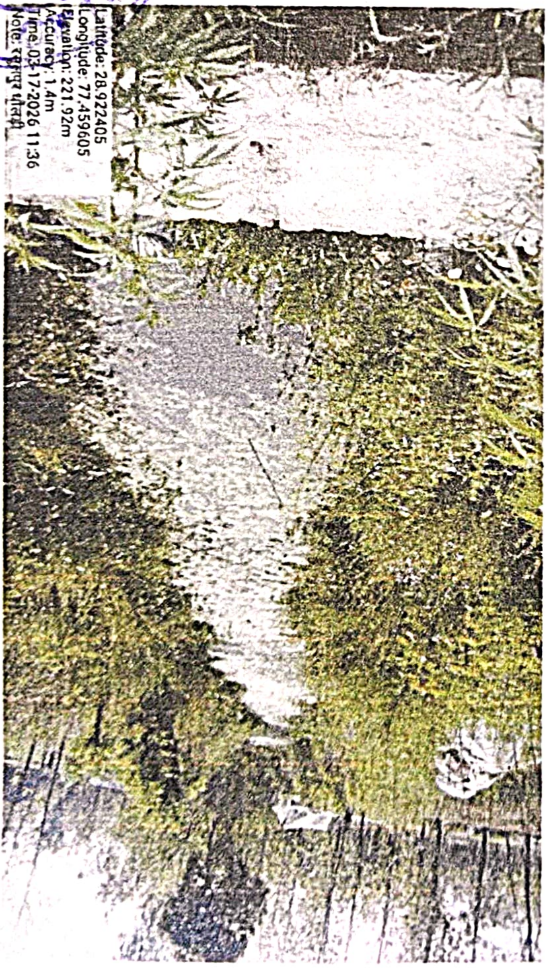
28/03/2026

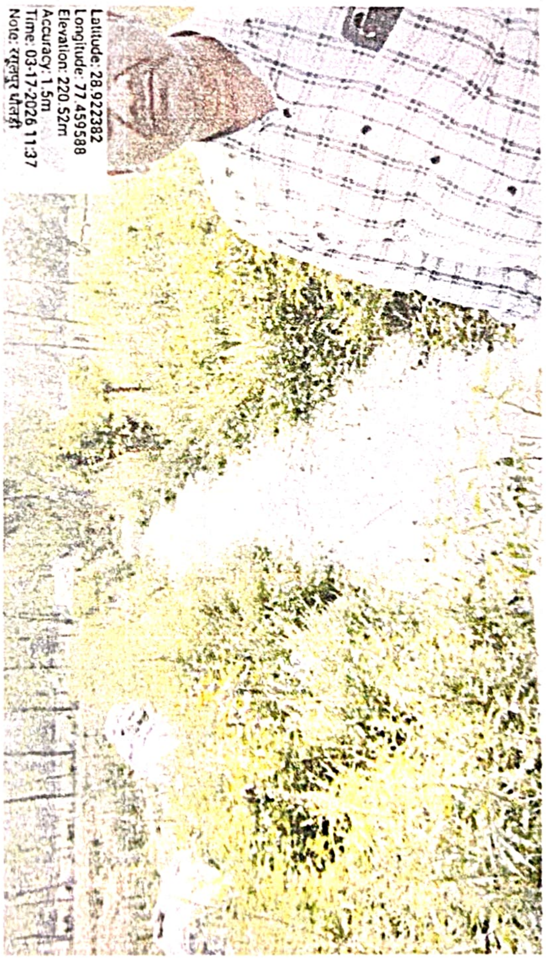
NOTARY
GOVT. OF INDIA


Latitude: 28.894068
Longitude: 77.508222
Elevation: 1213.9m
Accuracy: 346.9m
Time: 03-17-2026 11:03

Latitude: 28.929192
Longitude: 77.466483
Elevation: 220.32m
Accuracy: 1.6m
Time: 03-17-2026 11:32

NOTARY


Latitude: 28.922405
Longitude: 77.459605
Elevation: 221.92m
Accuracy: 1.4m
Time: 03-17-2026 11:36


Latitude: 28.922382
Longitude: 77.459588
Elevation: 220.52m
Accuracy: 1.5m
Time: 03-17-2026 11:37

REGIONAL LABORATORY MEERUT
UTTAR PRADESH POLLUTION CONTROL BOARD

Pocket-T, C-3/2, Pallav Puram, Phase-II, Modi Puram, Meerut

TEST REPORT: WATER LABORATORY(SURFACE WATER)

Ref no-36112667/Meerut/2026 Date:11/03/2026

1- **Sample Location:** Rasoolpur Dhaulari Drain
2- **District:** Meerut
3- **Address:** Village Rasoolpur Dhaulari
4- **Sample Source:** Drain
5- **Type of sample :** Surface Water
6- **Sample Collected By :** Yogesh Mishra AEE & Harsh Vardhan MTS
7- **Odour :** Foul
8- **Quantity and Packing :** 2 -L Plastic Jerican, 1-MPN bottle
9- **Date of Sample Collection :** 23/02/2026
10- **Analysis Indented by :** RO Meerut
11- **Date of sample receipt in Lab :** 23/02/2026
12- **Period of Analysis :** From : 23/02/2026, To : 28/02/2026
13- **ULR Number :** -
14- **Sampling Plan/Ref. No. :** UPPCB/RL/MRT/PR/7.4.3
15- **Sampling Method Ref. :** APHA 24th Edition 2023- 1060 A, B, C, Page No.- 42- 52, Collection & Preservation of Samples.

S.N.	Parameter	Unit	Results	Detection Range
1	pH, at 25 °C APHA24th Ed.4500-B: 2023	-	8.56	02-12
2	Colour, APHA 24th Ed. 2120B: 2023	Hazen	150	5-10000 Hazen
3	Suspended Solids , APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	2124.0	5.0 -10000 mg/l
4	Total Coliform, APHA 9221 B 24th Ed. : 2023	MPN/100 ml	270000	<1.8 MPN/100 ml & above
5	Fecal Coliform, APHA 9221 E 24th Ed. : 2023	MPN/100 ml	170000	<1.8 MPN/100 ml & above
6	BOD, 3 days at 27 °C IS 3025 (Part 44): 1993	mg/l	524.0	1.0 -1000 mg/l
7	COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	1432.0	4.0 -1000 mg/l

*Non-NABL Parameters.

Note : 1 The results in the Test Report relate only to the items tested: 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Remark:* - NA

NOTARY

Analysed by
[Akhilesh Kumar Gautam(JRF)]

Authorized by

Rajendra Prasad (RO)

RAJENDRA PRASAD Digitally signed by RAJENDRA PRASAD Date: 2026.03.11 16:46:42 +05'30'
Regional Officer

Water Quality Criteria

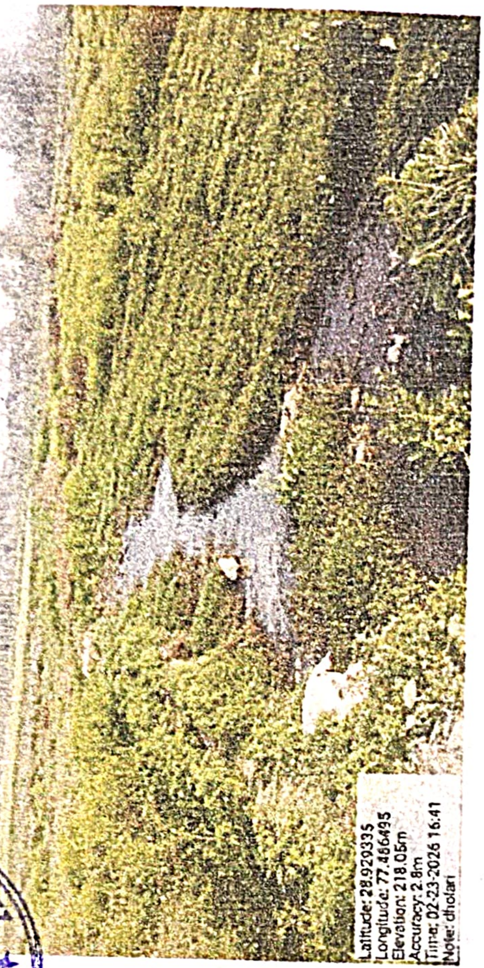
Designated-Best-Use	Class of water	Criteria
Drinking Water Source without conventional treatment but after disinfection	A	Total Coliforms Organism MPN/100ml shall be 50 or less pH between 6.5 and 8.5 Dissolved Oxygen 6mg/l or more Biochemical Oxygen Demand 5 days 20 °C 2mg/l or less
Outdoor bathing (Organised)	B	Total Coliforms Organism MPN/100ml shall be 500 or less pH between 6.5 and 8.5 Dissolved Oxygen 5mg/l or more Biochemical Oxygen Demand 5 days 20 °C 3mg/l or less
Drinking water source after conventional treatment and disinfection	C	Total coliforms Organism MPN/100ml shall be 5000 or less pH between 6 to 9 Dissolved Oxygen 4mg/l or more Biochemical Oxygen Demand 5 days 20 °C 3mg/l or less
Propagation of Wild life and Fisheries	D	pH between 6.5 to 8.5 Dissolved Oxygen 4mg/l or more Free Ammonia (as N) 1.2 mg/l or less
Irrigation, Industrial Cooling,Controlled Waste disposal	E	pH between 6.0 to 8.5 Electrical Conductivity at 25 °C micro mhos/cm Max.2250 Sodium absorption Ratio Max. 26 Boron Max. 2mg/l

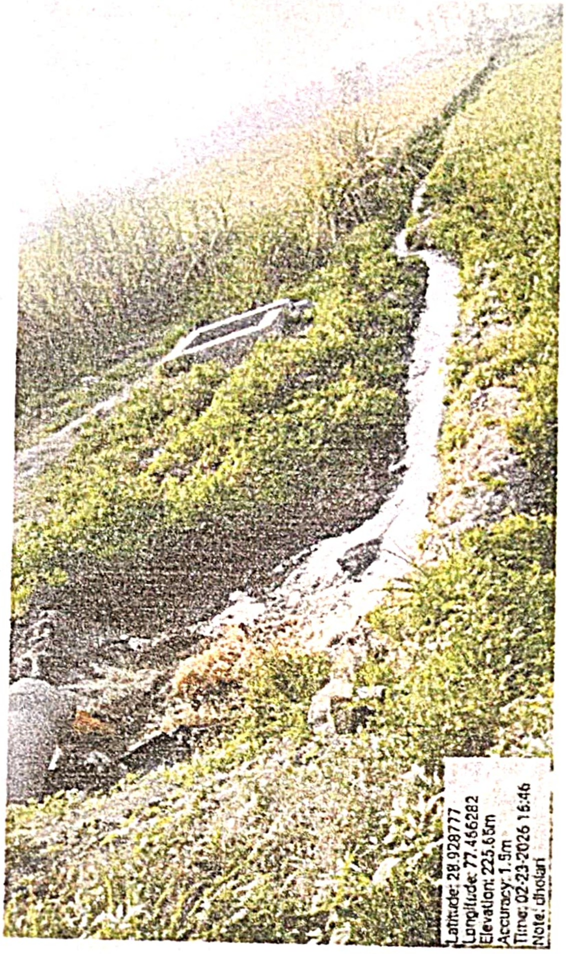
Source: http://www.cpcb.nic.in/wqstandards/

NOTARY
GOVT. OF INDIA

Annexure-2

20





NOTARY
GOVT. OF INDIA

NOTARY
H.K. GIRI
Advocate

Annexure-3 22

Phone:- 0121-2577076
Email id :- romeerut@uppcb.in

क्षेत्रीय कार्यालय
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,
पाकेट –टी.सी–3/2, पल्लवपुरम फेस–2,
मोदीपुरम,मेरठ–250110 (उ0प्र0)

संदर्भ सं0: 2015/010A-71/2026/MRT/2026 दिनांक : 11-03-26

सेवा में, **मा0 एन0जी0टी0 प्रकरण/समयबद्ध**

खण्ड विकास अधिकारी,
ब्लॉक– जानी, जनपद– मेरठ

विषयः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0– 71/2026 गुणदत्त शर्मा बनाम स्टेट ऑफ यू0पी0 व अन्य में पारित आदेश दिनांक– 06.02.2026 के अनुपालन के संबंध में।

महोदय,

कृपया उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0– 71/2026 गुणदत्त शर्मा बनाम स्टेट ऑफ यू0पी0 व अन्य में पारित आदेश दिनांक– 06.02.2026 (**छायाप्रति संलग्न**) का संदर्भ ग्रहण करने का कष्ट करें। श्री गुणदत्त शर्मा पुत्र श्याम सिंह शर्मा, निवासी– ग्राम– डोलचा, जिला– बागपत द्वारा मा0 राष्ट्रीय हरित अधिकरण में प्रेषित शिकायती पत्र का संज्ञान लेते हुए ओ0ए0 सं0– 71/2026 दर्ज कर आदेश दिनांक– 06.02.2026 पारित किया गया है। पारित आदेश में मा0 अधिकरण द्वारा प्रतिवादी सं0– 01 से 05 को रिस्पोंस दाखिल किये जाने हेतु आदेशित किया गया है। आदेश में ग्राम पंचायत– रसूलपुर धौलड़ी द्वारा ग्राम प्रधान को प्रतिवादी सं0– 04 बनाया गया है। प्रतिवादी सं0– 02 एवं 03 के सम्बन्ध में जिलाधिकारी, बागपत के पत्र दिनांक– 07.03.2026 के क्रम में स्थायी अधिवक्ता के ई–मेल दिनांक– 10.03.2026 के माध्यम से जनपद–मेरठ से सम्बन्धित विभाग के माध्यम से उपयुक्त रिप्लाई दाखिल किये जाने हेतु कहा गया है (**छायाप्रति संलग्न**)।

मा0 अधिकरण द्वारा पारित उक्त आदेश के अनुपालन में इस कार्यालय द्वारा किये गये निरीक्षण दिनांक– 23.02.2026 की निरीक्षण आख्या एवं एकत्रित उत्प्रवाह की विश्लेषण आख्या संलग्न है। निरीक्षण में ग्राम– रसूलपुर धौलडी, ब्लॉक– जानी, जनपद– मेरठ नामक गाँव की आबादी क्षेत्र में स्थित डेयरी (पशुपालन चट्टे) से जनित उत्प्रवाह एवं आबादी क्षेत्र से निकलने वाला सीवेज उत्प्रवाह ग्राम पंचायत द्वारा निर्मित पक्की एवं कच्ची नाली के माध्यम से गाँव के बाहर कृषि क्षेत्र में पहुँचकर जमीन पर भरता हुआ पाया गया। उत्प्रवाह में प्रदूषणकारी प्रचालक भूमि पर अथवा जल निकाय में निस्तारण हेतु निर्धारित मानक से अधिक पाये गये है। उक्त स्थिति से निदान हेतु ही शिकायतकर्ता द्वारा मा0 अधिकरण में शिकायत की गयी है।

ग्राम– रसूलपुर धौलडी, ब्लॉक– जानी, जनपद– मेरठ में स्थित डेयरी (पशुपालन चट्टे) से जनित उत्प्रवाह एवं आबादी क्षेत्र से निकलने वाले अशोधित उत्प्रवाह के शोधन की व्यवस्था किये जाने तथा उत्प्रवाह को कृषि क्षेत्र/जमीन पर भरे जाने से रोके जाने के सम्बन्ध में की गयी कार्यवाही/प्रस्तावित कार्ययोजना सहित विवरण से इस कार्यालय को अवगत कराने का कष्ट करे, साथ ही ग्राम प्रधान को अपने स्तर से मा0 अधिकरण में रिस्पोंस दाखिल किये जाने हेतु अवगत कराने का कष्ट करे।

अवगत कराना है कि उक्त वाद में सुनवाई की तिथि दिनांक– 10.04.2026 नियत है तथा 06 अप्रैल से पूर्व प्रतिवादियों की तरफ से रिस्पोंस दाखिल किये जाने हेतु आदेशित किया गया है।

संलग्नक : उपरोक्तानुसार

भवदीय

(राजेन्द्र प्रसाद)
क्षेत्रीय अधिकारी

NOTARY
N.K. GIRI
Advocate
GOVT. OF INDIA

प्रतिलिपि–

1. जिलाधिकारी महोदय, मेरठ को सचूनार्थ सादर प्रेषित।
2. मुख्य विकास अधिकारी, मेरठ को सूचनार्थ प्रेषित।
3. मुख्य पर्यावरण अधिकारी(वृत्त–3), उ0प्र0प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ प्रेषित।
4. ग्राम प्रधान, रसूलपुर धौलड़ी ब्लॉक– जानी, जनपद– मेरठ को सूचनार्थ प्रेषित

क्षेत्रीय अधिकारी

23

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI

~~Appeal~~ /~~OA NO.~~ OA No 71 2026

In re:

Gundutt

Plaintiff /Appellants/ Petitioner/Complainant

VERSUS

State of UP

Defendant/Respondent/ Accused

KNOW ALL to whom these present shall come that I/We Anuj Kumar chaubey the above named Law officer do hereby appoint (herein after called the advocate/s) to be my/our Advocate in the above noted case & authorize :-

Mr.Pradeep Misra, Mr. Daleep Dhyani, Advocates,
138, New Lawyers Chamber, Supreme Court of India,
New Delhi, Ph. :011-23070011, Mob. 9810252518, 9811070721

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/ us.

To sign, file verify and present pleadings, appeals cross objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings.

To deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner, authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think it to do so and to sign the Power of Attorney on my/our behalf.

AND I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

AND I/We undertake that I / we or my /our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called.

AND I /we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain himself.

AND I /we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fee is paid. I/we will not be entitled for the refund of the same in any case whatsoever. If the case lasts for more than three years, the advocate shall be entitled for additional fee equivalent to half of the agreed fee for every addition three years or part thereof.

IN WITNESS WHEREOF I/We do hereunto set my /our hand to these presents the contents of which have been understood by me/us on this _____ day of ___________

Ac... bject to the terms of fees.

(PRADEEP MISRA)(DALEEP DHYANI)
Advocate Advocate (D/435/01)

Client
Anuj Kumar Chaubey
Law Officer-I
U.P. Pollution Control Board
Lucknow

ADVOCATES' WELFARE FUND STAMP
₹25
2607299
BAR COUNCIL OF DELHI
DELHI
पच्चीस रुपये
TWENTYFIVE RUPEES